

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS  
(ENGLISH VERSION)**



**Fourth Lok Sabha**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## NINTH REPORT

(Fourth Lok Sabha)

1. the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf, this their Ninth Report.

2. The Committee met on the 19th July, 1967, for—

- (I) Classification and allocation of time for discussion of the Bills (*vide* Appendix).
- (II) Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1967 (*Amendment of article 368*) by H.H. Maharaja Sriraj Meghrajji Dhrangadhra.
- (2) The Constitution (Amendment) Bill, 1967 (*Omission of article 358*) by Shri Samarendra Kundu.
- (3) The Constitution (Amendment) Bill, 1967 (*Omission of articles 291, 362 and 363*) by Shri Samarendra Kundu.

### Classification and Allocation of Time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Dr. Govind Das, Sarvashri Madhu Limaye and Panna Lal Barupal attended the sitting.

4. After considering all aspects of the Bills, the Committee placed one Bill in category 'A' and nine Bills in category 'B' and allotted time for each of these Bills as shown in column 5 of Appendix.

### Examination of the Constitution (Amendment) Bills

5. The Members who had given notices of the Bills and the representatives of the Ministries concerned with the Bills had been invited to be present at the sitting. H.H. Maharaja Sriraj Meghrajji Dhrangadhra and Shri Samarendra Kundu (who is also a member of the Committee) attended the sitting. The representatives of the Ministries of Law and Home Affairs were present.

### Findings of the Committee

6. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

- (1) The Constitution (Amendment) Bill, 1967 (*Amendment of article 368*) by H.H. Maharaja Sriraj Meghrajji Dhrangadhra.

The Bill sought to amend article 368 of the Constitution so as to provide a special procedure for passing of Bills seeking to amend articles relating to fundamental rights and Preamble of the Constitution.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1967 (*Omission of article 358*) by Shri Samarendra Kundu.

The Bill sought to omit article 358 of the Constitution so as to avoid suspension of fundamental rights contained in article 19 during the period of emergency.

\*Circulated to Members separately (Bill Nos. 104, 105 and 106).

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1967 (*Omission of articles 291, 362 and 363*) by Shri Samarendra Kundu.

The Bill sought to omit articles 291, 362 and 363 of the Constitution with a view to do away with the privy purses and certain privileges enjoyed by the former rulers of the erstwhile Indian States.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

**Recommendations**

7. The Committee recommend—

- (i) that the classification and allocation of time to Bills by the Committee as shown in Appendix be agreed to by the House; and
- (ii) H.H. Maharaja Siraj Meghrajji Dhrangadhra and Shri Samarendra Kundu be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI:

July 19, 1967.  
Asadha 28, 1889 (Saka).

R. K. KHADILKAR,

*Chairman,*

*Committee on Private Members'  
Bills and Resolutions.*

APPENDIX

Sl. No.	Name of the Bill and the Member incharge	Bill No.	Category allotted	Time allotted by the Committee
1	The Companies (Amendment) Bill, 1967 ( <i>Substitution of sections 293A, 324 etc.</i> ) by Shri Madhu Limaye.	88 of 1967	A	1 $\frac{1}{2}$ hours
2	The Industrial Disputes (Amendment) Bill, 1967 ( <i>Amendment of sections 2, 10 etc.</i> ) by Shri Madhu Limaye.	89 of 1967	B	1 hour
3	The Constitution (Amendment) Bill, 1967 ( <i>Amendment of the Eighth Schedule</i> ) by Shri Inder J. Malhotra	94 of 1967	B	1 hour
4	The Constitution (Amendment) Bill, 1967 ( <i>Amendment of article 48 and the Seventh Schedule</i> ) by Dr. Govind Das.	95 of 1967	B	1 hour
5	The Hindu Marriage (Amendment) Bill, 1967 ( <i>Amendment of section 5</i> ) by Shri Panna Lal Barupal.	73 of 1967	B	1 hour
6	The Constitution (Amendment) Bill, 1967 ( <i>Amendment of the Preamble</i> ) by Shri Krishna Dev Tripathi.	83 of 1967	B	1 hour
7	The Constitution (Amendment) Bill, 1967 ( <i>Amendment of the Seventh Schedule</i> ) by Shri Krishna Dev Tripathi.	82 of 1967	B	1 hour
8	The Constitution (Amendment) Bill, 1967 ( <i>Insertion of new article 37A</i> ) by Shri Krishna Dev Tripathi.	96 of 1967	B	1 hour
9	The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1967 ( <i>Amendment of sections 3, 4, etc.</i> ) by Shri Krishna Dev Tripathi.	87 of 1967	B	1 $\frac{1}{2}$ hours
10	The Constitution (Amendment) Bill, 1967 ( <i>Amendment of articles 217, 227, etc.</i> ) by Shri Prakash Vir Shastri.	84 of 1967	B	1 hour